GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA STARRED QUESTION NO. 16 ANSWERED ON MONDAY THE 18TH NOVEMBER, 2019 KARTIKA 27, 1941 (SAKA)

USE OF CSR FUNDS

QUESTION

*16. SHRI SUNIL KUMAR SINGH: SHRI P. P. CHAUDHARY:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

कारपोरेट कार्य मंत्री

- (a) the amount spent on CSR by corporate entities during each of the last three years, State-wise including aspirational districts;
- (b) whether there are large variations between amount of CSR funds spent among various States, if so, the details thereof and the reasons therefor; and
- (c) whether the Government is providing any incentives to corporate entities to ensure that CSR funding is available in less developed States including Jharkhand and if so, the details thereof?

ANSWER

THE MINISTER OF FINANCE AND CORPORATE AFFAIRS

(SHRIMATI NIRMALA SITHARAMAN)

वित्त एवं कारपोरेट कार्य मंत्री

(श्रीमती निर्मला सीतारामन)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN ANSWER TO PART (a) TO (c) OF LOK SABHA STARRED QUESTION NO.16*(16TH POSITION) FOR 18th NOVEMBER, 2019 REGARDING USE OF CSR FUNDS.

- (a): On the basis of filings made by the companies in the MCA21 registry, the CSR expenditure (in State/UT-wise including aspirational districts) by such companies during the financial years 2015-16, 2016-17 and 2017-18 is annexed herewith.
- (b): Yes sir, there are variation between amount of CSR funds spent among various States and the details are at annexure. CSR is a Board driven process. As per the Section 135 (3) & (4) of the Companies Act, 2013, the Board of the Company is empowered to decide the activities to be undertaken as per Schedule VII of the Companies Act, 2013 and the area for implementation of the CSR projects taking into consideration the recommendation of its CSR committee. The Government has no role in this regard.
- (c): Under the CSR provisions of the Companies Act, 2013 and rules thereof, no such incentives is provided by the Government to companies.

State/UT-wise CSR expenditure (in cr.) details (Data upto 30.06.2019):

Andaman And Nicobar 0.55 0.83 Andhra Pradesh 1,294.28 753.53 Arunachal Pradesh 1.48 24.05	017-18 0.76 269.11
Andhra Pradesh 1,294.28 753.53 Arunachal Pradesh 1.48 24.05	269.11
Arunachal Pradesh 1.48 24.05	
	11.94
Assam 164.60 269.92	86.23
Bihar 124.62 100.77	42.17
Chandigarh 5.34 21.99	20.51
Chhattisgarh 241.16 84.94	71.61
Dadra And Nagar Haveli 12.03 7.58	6.93
Daman And Diu 2.43 2.63	20.09
Delhi 493.34 520.66	540.79
Goa 30.15 37.89	53.34
Gujarat 551.43 870.84	768.96
Haryana 375.62 389.60	262.02
Himachal Pradesh 52.29 24.03	60.53
Jammu And Kashmir 107.81 42.74	14.75
Jharkhand 117.04 95.69	45.88
Karnataka 784.66 886.36	950.92
Kerala 148.12 135.47	158.06
Lakshadweep 0.30 -	2.07
Madhya Pradesh 185.51 286.60	147.43
Maharashtra 2,052.23 2,487.94	2,527.04
Manipur 6.28 12.35	4.03
Meghalaya 5.59 10.97	5.49
Mizoram 1.07 0.08	0.23
Nagaland 0.96 0.92	0.36
NEC/ Not mentioned - 7.63	132.04
Odisha 624.05 316.71	469.34
PAN India 4,741.95 4,988.17	5,009.16
Puducherry 6.46 7.43	6.51
Punjab 69.93 75.83	88.51
Rajasthan 501.45 327.15	263.33
Sikkim 1.98 6.83	6.84
Tamil Nadu 633.24 550.94	619.42
Telangana 265.40 259.88	291.14
Tripura 1.47 1.25	1.83
Uttar Pradesh 423.79 327.48	298.40
Uttarakhand 73.17 101.52	82.51
West Bengal 415.42 290.34	280.25
Grand Total 14,517.19 14,329.53	13,620.51
